### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 2127 ANSWERED ON MONDAY, THE 2<sup>nd</sup> DECEMBER, 2019 [AGRAHAYANA 11, 1941 (SAKA)]

## PUBLIC FINANCING OF ELECTIONS QUESTION

कॉर्पोरेट कार्य मंत्री

#### 2127. SHRI RAVNEET SINGH BITTU:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government believes that there is too much influence in politics of large companies in terms of financing parties as well as getting public contracts;

(b) if so, the details thereof along with the corrective steps taken by the Government to curb it;

(c) whether the Government considers that public financing of elections is one way to reduce influence of companies; and

(d) if so, the details thereof, if not, the reasons therefor?

#### ANSWER

# THE MINISTER OF STATE FOR

FINANCE AND CORPORATE AFFAIRS(SHRI ANURAG SINGH THAKUR)वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्यमंत्री(श्रीअनुराग सिंह ठाकुर)

(a) to (d): As far as Ministry of Corporate Affairs is concerned, Section 182 of the Companies Act, 2013 provides the manner in which a company shall be able to contribute money to any Political Party or to any person for Political Purpose and provides, the manner in which every company shall disclose in its profit and loss account any amount so contributed by it during financial year and, Penal Provision in case of its contravention by the company and its officers in default.

\* \* \* \* \* \*